## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY – MEMBER (TECHNICAL)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.11.2017 AT 10.30 AM

CA NO. 153 Of 2017 & CA No. 156 of 2017 in CP (IB)/ 41/07/HDB/2017
Deccan Chronicle Holdings Limited
Canara Bank
Deccan Chronicle Holdings Limited
7 of IBC

## Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
J. Negende	Advactor Canosa Bank,	9849147487	J. 00 Jr

## Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
KKRAD	IRP	KK820 200 & Ognil	KR
P. Sinharsha Ruldy	Advocate	9845265020	NA.

Heard Mr.T.Nagender, learned counsel for the Petitioner and Mr.P.Sriharsha Reddy, learned counsel for the Respondent, Mr.K.K.Rao, IRP.

CA.Nos.153 & 156 of 2017 in CP (IB) No.41/07/HDB/2017 are dismissal by separate orders. We dispose and vacate interim orders passed on 21.08.2017. Accordingly, the IRP directed to conduct the meetings of the COC and also e-voting is held on 21/08/2017 and 22/8/2017 immediately and is further directed to proceed with the Insolvency Resolution Process by keeping in mind the time stipulation of 180 days and further directed to appraise this Tribunal from time to time, the steps taken by him. Post the case on 07.12.2017.

Member (Technical)

Member (Judicial)